

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4737

ANSWERED ON:23.04.2013

AMENDMENT IN RULES FOR REPATRIATION OF ILLEGAL MIGRANTS

Ganpatrao Shri Jadhav Prataprao; Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has amended the rules to identify illegal Bangladeshi immigrants and to repatriate them;
- (b) if so, the details thereof; and
- (c) the likely impact on such immigrants living in India after the said announcement?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): A revised procedure for detection and deportation of illegal Bangladeshi immigrants has been circulated to all State Governments/ Union Territory Administrations in November, 2009, which has been partially modified in February, 2011. As per the procedure, the States and Union Territories are required to set up Special Task Forces in each District of the State/Union Territory to detect, identify and intercept illegal immigrants settled in the State/Union Territory concerned and set up detention centres in each State/Union Territory where suspected illegal immigrants would be detained pending their deportation. The prescribed procedure includes sending back then and there the illegal immigrants who are intercepted at the border while entering India unauthorisedly etc. The revised procedure is expected to facilitate detection and deportation of illegal Bangladeshi immigrants.